

versions under sub-section (2) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969 :—

(i) The Monopolies and Restrictive Trade Practices Rules, 1970 published in Notification No. G.S.R. 1037 in Gazette of India dated the 10th July, 1970.

(ii) The Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Rules, 1970, published in Notification No. G. S. R. 1122 in Gazette of India dated the 2nd August, 1970. [Placed in library. See No. LT-3986/70]

(2) A copy of the Cost Audit (Qualification) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1048 in Gazette of India dated the 18th July, 1970 under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in the library. See No. LT-3987/70]

(3) (i) A copy of the India Tourism Development Corporation Amalgamation Order, 1970 (Hindi and English versions) published in Notification No. S. O. 1199 in Gazette of India dated the 28th March, 1970, under sub-section (5) of section 396 of the Companies Act, 1956.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in the library. See No. LT-3988/70]

GOVERNMENT REVIEW AND ANNUAL REPORT OF NATIONAL SMALL INDUSTRIES CORPORATION LTD.,
NEW DELHI—

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1968-69.

(2) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT-3989/70]

12.40 hrs.

RE-ARREST OF SHRI S. A.
DANGE, M. P.

SHRI S. M. BANERJEE (Kanpur) : Sir, I have already sent you notice of a privilege motion against the Sub-Divisional Magistrate, Lakhimpur-Kheri, regarding the wrongful arrest of Shri Dange and the award of imprisonment to him. You have very kindly sent it to the Home Minister. I would only submit to you that Shri Dange—forget for the moment that he is Chairman of the Communist Party—a Member of eminence and aged 71, is locked up in Sitapur Jail where no medical facility is available. I have received a telegram from the lawyer from that place which says that Shri Charan Singh's attitude towards Shri Dange is extremely dangerous. He is a patient of low blood pressure but is in jail in Sitapur without any medical aid. He was not even provided with a bedding and was

shifted from Lucknow to Sitapur Jail. I would request that the Minister should make a statement regarding this.**

(*Interruption*). It is a clear case of breach of privilege. Kindly give me one minute to argue this case...(*Interruption*)

MR. SPEAKER : It all happened in the State.

श्री प्रकाशबीर शास्त्री (हापुड़) : अध्यक्ष महोदय, मेरा अवस्था का प्रश्न है। क्या आप इस चीज को अपने रिकार्ड में जाने देंगे कि चीफ मिनिस्टर के लिए** शब्द का इस्तेमाल किया जाये ?

डा० राम सुभग सिंह (बक्सर) : बिलकुल गलत है(अवधान).....

SHRI RANDHIR SINGH (Rohtak) : Sir, our country is a democracy ; there cannot be** (*Interruption*).

MR. SPEAKER : It falls in the State sphere. About the other matter, I am looking into it...(*Interruption*).

DR. RAM SUBHAG SINGH : This remark is totally uncalled for...(*Interruption*).

SHRI BAL RAJ MADHOK (South Delhi) : When somebody, particularly a Chief Minister of a State, not present, are such remarks legitimate and valid and should they go on record ?

MR. SPEAKER : I did not hear it in the shouting. If there are any derogatory remarks, they will not form part of the record...(*Interruption*).

श्री प्रकाशबीर शास्त्री : अध्यक्ष महोदय, मैंने व्यवस्था का प्रश्न उठाया, उस का क्या उत्तर है ? मेरा कहना यह है...(अवधान)...

MR. SPEAKER : All of you are speaking. Unless you sit down, I will not listen to anybody.

श्री शिव चन्द्र भा (मधुबनी) : अध्यक्ष महोदय, यहां इस हाउस में हाफ ऐन अवर डिस्कशन में यह बात उठाई गई थी कि श्री बी० पी० कोइराला को हिन्दुस्तान ने क्यों सर्टिफिकेट ग्राफ आइडेंटिटी दिया यूरोप जाने के लिए। मैं ने यह कहा था कि हिन्दुस्तान ने यह बिलकुल ठीक किया और जो बातें उन के खिलाफ कही गई थीं उनका विरोध किया था। लेकिन इंडियन नेशन ने गलत छापा कि श्री शिव चंद्र भा एस० एस० पी० मेम्बर ने उनको सर्टिफिकेट दिए जाने का विरोध किया। मैं ने कहा था कि हिन्दुस्तान ने ठीक किया...

श्री स० कुण्डू (बालासोर) : बिलकुल ठीक किया।

I support this action of the Government. The Government had at least shown the courage to give this certificate for Shri B. P. Koirala, a great man, a dedicated man and a patriot.

अध्यक्ष महोदय, मिस्टर बैनर्जी, आप का जहां तक यहां से संबंधित मसला है मैं उस को एग्जामिन करूंगा।

श्री राम सेवक यादव (बाराबंकी) : अध्यक्ष महोदय, एक मिनट मेरी बात सुन लें। बैनर्जी साहब ने जो बात उठाई वह हमारे संसद् के सदस्यों से संबंध रखती है इसलिए उठाई। लेकिन यह सत्य है कि उत्तर प्रदेश इस वक्त बिलकुल तानाशाही का गढ़ है और चरण सिंह ने कहा है कि जो नजरबन्दी का कानून लागू किया है वह श्रीमती इंदिरा गांधी की रक्षा से लागू किया है, इसलिए यह प्रश्न उठता है। आज कल वहां जेल में जो भूतपूर्व नेता रहे हैं,

एम एल ए रहे हैं उन को सी क्लास दिया जा रहा है, उन के साथ ठीक न्याय नहीं हो रहा है। श्री उपसेन जो हमारे दल के प्रदेश के अध्यक्ष हैं उनका पत्र आया है सुचेता जी के पास...

अध्यक्ष महोदय : जहां तक हाउस के मेम्बरो का सवाल है उसे मैं एग्जामिन करूंगा। जहां स्टेट का सवाल है, स्टेट से संबंधित मसला है, वह तो यहां नहीं आएगा।

श्री प्रकाश बीर शास्त्री : अध्यक्ष महोदय, मेरा निवेदन यह है कि अगर पार्लियामेंट का मेम्बर कहीं गिरफ्तार होता है और जेल में उसे सुविधाएं नहीं मिलती हैं तो उनको सुविधाओं के संबंध में चर्चा यहां चले उस में कोई बात नहीं है। लेकिन नेपाल के रास्ते लखीम पुर खीरो में जो हथियार आए हैं और कम्युनिस्ट पार्टी जो चीनियों के साथ मिल कर यहां बग़ावत करना चाहती थी, कैसे उसको बर्दाश्त किया जा सकता है ?

12.45 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :

"In accordance with the provisions of rule III of the Rule of Procedure and Conduct of Bussiness in the Rajya Sabha, I am directed to enclose a copy of the Indian Medicine Central Council Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 5th August, 1970."

INDIAN MEDICINE CENTRAL COUNCIL BILL

AS PASSED BY RAJA SABHA

SECRETARY : Sir, I lay on the Table of the House the Indian Medicine Central

Council Bill, 1970, as passed by Rajya Sabha.

COMMITTEE ON PUBLIC UNDERTAKING

PAPER *Re.* FIFTY SEVENTH REPORT

SHRI M. B. RANA (Broach) : I big to lay on the Table a Statement showing replies to recommendations included in Chapter V of the Fifty Seventh Report of the Committee on Public Undertakings which were not furnished by Government in time for inclusion in the Report.

12.46 hrs.

RELEASE OF MEMBERS

[*Shri Kamla Misra Madhukar and Shri K. Eswara Reddy.*]

MR. SPEAKER : I have to inform the House that I have received the following telegram dated the 17th August, 1970, from the Superintendent of Jail, Motihari :—

"Shri Kamla Misra Madhukar, Member, Lok Sabha, released from custody on 17th instant."

I have also to inform the House that I have received the following wireless message dated the 17th August, 1970 from the Deputy Superintendent of Police, Proddatur :—

"On the 16th August, 1970, at about 11 A. M., Shri Y. Eswara Reddy, Member, Lok Sabha, led a batch of 41 persons from Neelapuram village with a view to occupy Reserve Forest *banjar* land near Neelapuram in Proddatur Taluk, in pursuance of land grab movement launched by Communist Party of India. However, Circle Inspector, Proddatur, followed by Tahsildar and forest officials rushed and arrested all of them under Section 151, Criminal Procedure Code. They were produced before J. S. C. M Proddatur, who released them on bail including Shri Y. Eswara Reddy, Member, Lok Sabha, after obtaining necessary sureties from them."